

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

11/12
2/19

APPLICATION NO _____ OF _____

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondents (s)

Notes Of the Registry	Orders Of The Tribunal
<p><i>RCopy</i> <i>22/12</i> <i>21/12</i></p>	<p>O.A. No. 41/2002 Date of Order: 17.12.2004</p> <p>Mr. B. Khan, counsel for the applicant. Mr. Salil Trivedi, counsel for the respondents.</p> <p>The applicant had filed this O.A. for direction to the respondents to make him payment of pensionary dues/benefits i.e . pension amount of commutation of pension, DCRG, leave encashment, PF etc. forthwith etc. It has been stated by respondents that the due benefits have already been granted to the applicant and the P.P.O has also been issued. Copy of the same has been supplied to the learned counsel for the applicant. It is, however, submitted by the learned counsel for the applicant that there are some discrepancies in the PPO issued by the Department for rectification of which the applicant has given many representations to the department which are pending. In so far as this O.A. is concerned, the same has become infructuous. However, respondents may consider and decide the representations filed by the applicant expeditiously. If the applicant is still aggrieved by the order to be passed by the respondents, he will be free to approach this Tribunal for vindication of his grievance, if any. Since, no grievance survives in this O.A., it is dismissed as infructuous, but with the above observations.</p> <p style="text-align: center;"><i>GR</i></p> <p>(G.R. Patwardhan) Adm. Member</p> <p style="text-align: right;"><i>Kuldeep Singh</i></p> <p>(Kuldeep Singh) Vice Chairman</p>

Part II and III destroyed
in my presence on 31/10/2013
under the supervision of
section officer () as per
order dated 18/10/2013

D.B. Sin
Section officer (Record) 31-10-2013